

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 327/TT/2022

Subject	:	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of eight assets under “Western Region System Strengthening-XX (WRSS-XX)”.
Date of Hearing	:	1.12.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Madhya Pradesh Power Management Company Ltd. and 7 others
Parties present	:	Shri S.S. Raju, PGCIL Shri Zafrul Hasan, PGCIL Shri Ashish Alankar, PGCIL Ms. Ashita Chauhan, PGCIL Shri Pankaj Sharma, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under “Western Region System Strengthening-XX (WRSS-XX)”:

Asset-1: 1 No. 125 MVAR, 400 kV Bus Reactor along with associated 400 kV bay at 400/220 kV Khandwa Sub-station;

Asset-2: 1 No. 240 MVAR Bus Reactor along with 765 kV bays at 765 kV Solapur Sub-station;

Asset-3: 1 No.125 MVAR, 400 kV Bus Reactor along with associated 400 kV bay at 400/220 kV Rajgarh Sub-station;

Asset-4: 1 No. 330 MVAR Bus Reactor along with 765 kV bays at Wardha Sub-station;



Asset-5: 1 No. 240 MVAR Bus Reactor along with 765 kV bays at 765 kV Aurangabad Sub-station;

Asset-6: 1 No.125MVAR 400 kV Bus Reactor along with associated 400 kV bay at 400/220 kV Champa Pooling split section;

Asset-7: 1 No. 400/220 KV 500 MVA ICT-3 along with associated Bays at 400/220 kV Jabalpur Sub-station; and

Asset-8: 1 No. 400/220 kV 500 MVA ICT-3 along with associated bays at 400/220 kV Itarsi Sub-station.

b. Assets 1, 2, 3, 4, 5, 6, 7 and 8 were put under commercial operation on 23.6.2021, 8.3.2022, 2.5.2021, 18.3.2022, 1.8.2021, 4.12.2021, 15.8.2021 and 18.11.2021 respectively.

c. Scope of work of the project was approved in 42nd SCM and 43rd SCM held on 17.11.2017 and 11.5.2018 respectively. The project was awarded to the Petitioner in the 2nd meeting of the Empowered Committee on Transmission held on 6.8.2018. The investment approval of the project was accorded by Board of Directors of the company vide Memorandum Ref.: C/CP/PA1920-04-0F-IA003 dated 26.7.2019.

d. The cost variation is mainly on account of IDC and IEDC etc.

e. Assets-1, 3 and 5 were put under commercial operation before the SCOD i.e. 3.8.2021. The delay in commissioning of remaining assets is mainly on account of Covid-19 which is within the 8 months extension granted by the Ministry of Power vide letters dated 27.7.2020 and 12.6.2021. Detailed justification regarding asset-wise delay has been submitted.

f. Initial Spares claimed are marginally higher than the limit on overall project basis.

g. MPPMCL has filed its reply to the petition only on 30.11.2022, therefore, two weeks' time may be granted to file rejoinder to the same.

h. Interim tariff may be allowed for the instant transmission assets.

3. The Commission directed the Respondents to file their reply by 19.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 30.12.2022. The Commission further directed the Petitioner to adhere to the timeline for completion of written submissions and observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

